

GOVERNMENT OF INDIA
MINISTRY OF HOME AFFAIRS

LOK SABHA
UNSTARRED QUESTION NO.†1445

TO BE ANSWERED ON THE 08TH DECEMBER, 2015/AGRAHAYANA 17,1937 (SAKA)

CRIME AGAINST INTER-CASTE MARRIED COUPLES

†1445. SHRI SADASHIV LOKHANDE:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether crime and harassment cases against inter-caste married couples have been reported in the country; and

(b) if so, the details thereof and the steps taken to provide security to such couples along with other measures taken to check such cases in future?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS
(SHRI HARIBHAI PARATHIBHAI CHAUDHARY)

(a) to (b): National Crime Records Bureau (NCRB) does not maintain data on Crime Against Inter-caste Married Couples separately. Further, 'Police' and 'Public Order' are State subjects under the seventh Schedule to the Constitution of India and therefore, the State Governments are primarily responsible for prevention, detection, registration and investigation of crime and for prosecuting the criminals through the machinery of their law enforcement agencies as also for protecting the life and property of the citizens. The Union Government, however, attaches highest importance to the matter of prevention of crime and therefore, has continued to urge to the State Governments/ UT Administrations to give more focused attention towards improving the administration of criminal justice system and taking such measures as are necessary for prevention and control of crime within their respective jurisdictions. The Ministry of Home Affairs has been advising the States/UTs from time to time to take Immediate measures to ensure safety and security of the citizens and also for elimination of all forms of crimes, which is also available in the Ministry's website <http://mha.nic.in/>
